MESSAGE FROM THE LOK SABHA

THE IMPORTS AND EXPORTS (CONTROL)
AMENDMENT BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha;

"In accordance with the provisions of Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 5th March, 1955, agreed without any amendment to the Imports and Exports (Control) Amendment Bill, 1955, which was passed by Rajya Sabha at its sitting held on the 25th February, 1955."

MR. DEPUTY CHAIRMAN: Shri Ramaswamy Mudalia will speak in the afternoon. The House now stands adjourned till 2-30 p.m.

The House adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

DR. A. R. MUDALIAR (Madras): Mr. Deputy Chairman, I am most grateful to you for giving me the of partaking in this opportunity | debate and making a few observations of a general nature Constitution of India has laid down certain fundamental principles. has laid down certain objectives and goals and the purpose of this Assembof the Government, of the legislature and of the executive, those measures see that those goals are carried out and

attained, as soon as possible. One of the principles that the Constitution has laid down is that all men and women should have equal opportunities in this country. It has not laid down as some other Constitutions have laid down, that all men are equal, much less that all women are egual. You find that in the American Constitution. for instance Indian Constitution has taken a more realistic view and stated that what is that men essential is and women should have equal opportunities. is to provide those equal opportunities as soon as it is possible, to see that a proper standard of living is attained all persons and that men and women have the opportunity to rise to the full stature of their manhood or womanhood that executives legislatures are called upon to func-It is in this background that proposals in the Legislature should be Lots of various actions. examined. administrative actions of different degrees, are calculated to bring about the objectives which the Constitution has laid down and one of the commonest, one of the most important, and one of the most effective means by which some at least of these objectives can be attained is through budgetary measures. through the I take it, therefore. Finance Bills. Mr. Deputy Chairman, that the Budget proposals of the Finance Minister and the Finance Bill which will shortly be introduced in the other House are calculated to achieve the objectives essentially which the Constitution has laid down for the guidance of the country.

I said that equal opportunities should be obtained by all persons and that the standard of living should improved. In equality, suppose that all men and women have shall equal status: financial wealth, equal means of enjoying life, has not been construed as a possibility by the Constitution; but, what has been conceived of as a